

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

STARRED QUESTION NO:150

ANSWERED ON:14.07.2009

TOLL TAX ON NATIONAL HIGHWAYS

Adhalrao Patil Shri Shivaji;Barq Shri Shafiqur Rahman

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the commuters are required to pay toll for using two/four or six lane National Highways or in the event of crossing a bridge or bypass on route;
- (b) if so, the details thereof;
- (c) whether the Government/National Highways Authority of India is considering to increase the toll rate or introduce new taxes on toll roads for those projects which have been cleared after December, 2008;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether the Government proposes to exempt the common man from payment of toll; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH)

(a) The user fee is generally not being charged from road users except in respect of projects taken up on Build, Operate and Transfer (Toll) basis or for completed four/six lane national highways or in the event of crossing a bridge or bypass or tunnel forming part of national highway. Reply to parts (b) to (f) of the Question is annexed.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) TO (f) OF LOK SABHA STARRED QUESTION NO. 150 FOR ANSWER ON 14.07.2009 ASKED BY DR. SHAFIQR RAHMAN BARQ AND SHRI ADHALRAO PATIL SHIVAJI REGARDING TOLL TAX ON NATIONAL HIGHWAYS.

(b) The National Highways Fee (Determination of Rate and Collection) Rules, 2008 provide for uniform rate of fee for public funded and private investment projects, base rate of fee for different categories of vehicles and annual revision of rate of fee etc.

(c) No, Sir.

(d) Does not arise.

(e) to (f) Under the National Highways Fee (Determination of Rate and Collection) Rules, 2008, no fee is payable for use of the section of National Highway, permanent bridge, bypass or tunnel, as the case may be, by two wheelers, three wheelers, tractors and animal drawn vehicles, provided that service road or alternative road is not available. In addition, if a driver, owner or person in charge of a vehicle resides within a distance of twenty kilometers from the toll plaza, he may obtain a pass, on payment of fee at the base rate of Rupees 150 per month (for the year 2007-08) and revised annually, authorizing it to cross the toll plaza.